

(viii) Court of Aligarh Muslim University

Title: Motion for election of members to the Court of Aligarh Muslim University. (Motion Adopted).

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I beg to move the following:-

"That in pursuance of clauses 1 (xxiv) and 2 of statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University and shall hold office for a term of three years."

MR. SPEAKER: The question is:

"That in pursuance of clauses 1 (xxiv) and 2 of statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University and shall hold office for a term of three years."

The motion was adopted.